COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 03 OF 2017 in APPEAL NO. 03 OF 2017 & & IA NO. 253 OF 2018

Dated: 13th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Sundew Properties Ltd. ...Appellant(s)

Vs.

Telangana Electricity Regulatory Commission ...Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Apoorva Misra Mr. Malcolm Desai

Counsel for the Respondent(s) : Mrs. D. Bharthi Reddy for R-1

Mr. Rakesh Kumar Sharma

Mr. Nishant for R-2

<u>ORDER</u>

<u>IA NO. 03 OF 2017</u>

(Appln. for stay)

We have heard learned counsel for the appellant. As agreed by learned counsel for the parties, list this application along with the main appeal for hearing on <u>07.05.2018</u>. All the contentions raised by the parties in this application are kept open. It is needless to clarify that there is no impediment for the State Commission to decide the matters pending for adjudication before it in accordance with law.

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member